GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.1361

TO BE ANSWERED ON MONDAY THE 6TH DECEMBER, 2021 AGRAHAYANA 15, 1943 (SAKA)

COLLECTION OF EXCISE DUTY

1361. KUNWAR DANISH ALI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has collected more than 36 lakh crore as excise duty on petroleum products during the last seven years;
- (b) if so, the details thereof, year-wise;
- (c) whether the Government is generating 800 per cent more excise duty on diesel and 250 percent more excise duty on petrol in comparison to excise duty levied on diesel and petrol in 2013-14;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the details of utilisation of more than 36 lakh crore collected as excise duty on petroleum products during the said period, year-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- (a) and (b): No Sir. Total excise duty including cesses collected from petroleum products during last seven financial years (2014-15 to 2020-21) is about Rs. 16.7 lakh crores.
- (c) and (d): The total central excise duty on unbranded petrol was Rs. 9.2 per litre in 2013-14, while that on unbranded diesel was Rs. 3.46 per litre. At present, the total central excise duty on unbranded petrol is Rs. 27.9 per litre and that on unbranded diesel is Rs. 21.80 per litre. The excise duty rates on petrol and diesel have been calibrated to generate resources for infrastructure and other developmental items of expenditure keeping in view the prevalent fiscal situation.
- (e): Central excise duty collected from petrol and diesel, similar to other taxes together form part of the overall Gross Tax Revenues (GTR) of the Government of India and are used to fund various schemes and programmes of the Government as well as for infrastructure development.
